

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-345 (ND)/2017

IN THE MATTER OF:

M/s. Keybee Foundry Services (P) Ltd.

.. PETITIONER

Vs.

M/s. RL Steel and Energy Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 11.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : Mr. Jay Savla, Advocate and
Mr. Prabhat Chaurasia, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that notice has been served to the Corporate Debtor and seeks some time to file the Certificate from the Bankers as provided under Section 9 (3) (c) of IBC Code, 2016. A week's time is granted for this purpose. Further, the petitioner is also directed to file an affidavit of service of an advance copy of this application on the Corporate Debtor along with Tracking report. The



Contd -

Petitioner is also directed to take one more notice of the application upon the Corporate Debtor at its registered office notifying the hearing date.

On receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted. Notice shall be taken at the registered office of the Corporate Debtor.

Post the matter on 19.9.2017.

Surjit
11.9.2017

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)